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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 224/2017 In TP No. 173/621A/NCLT/AHM/2016 (New)
CA No. 76/621A/CLB/MB/2015 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017**

Name of the Company: Safal Buildcon Pvt. Ltd.

Section of the Companies Act: Section 166(1) of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	MAHESH C. GUPTA	PCS	1) Rupesh Brahmbhatt	} Mahesh Gupta
2.			2) Rajesh Brahmbhatt	


ORDER

Learned PCS Mr. M C Gupta present for Applicant in IA 224/2017. None present for ROC.

The PCS appearing for the Applicant M/s Safal Buildcon Pvt Ltd sought permission to withdraw the application without prejudice to his contentions.

Applicant is permitted to withdraw IA 224/2017.

IA 224/2017 is disposed of as withdrawn.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 15th day of September, 2017.